nity Development and Cooperation be pleased to state:

(a) whether Government have any proposal to set up an impartial commission or Committee to study the impact of PL 480 supplies on the food-problem in the country; and

(b) if so, when?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) No, Sir.

(b) Does not arise.

Rice Supply to Kerala

1743. Shri P. Kunhan: Will the Minister of **Food, Agriculture, Community Development and Cooperation** be pleased to tate the quantities of rice asked and supplied to Kerala during the years 1963-64 and 1964-65 (year-wise)?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): The demands of the Kerala Government for rice are in respect of calendar years. The quantities demanded by the State Government and those actually supplied during the years 1963 and 1964 were as follows:-

In lakh tonnes

Year	Quantity of rice demanded by the State Government	Quantity supplied from Central stocks
1963	2·50	1·97
1964	4·50	3·93

With the introduction of informal rationing in Kerala from Novermber, 1964, the requirements of rationing in the State are being met by the Central Government. The quantity distributed in Kerala during 1965 was 9·1 lakh tonnes.

सेवा निवृत्त अधिकारियों की निर्वाचन आयोग में पुर्नानियुक्ति

1744. श्री ओंकार लाल बेरवा : क्या **विधि** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि निर्वाचन आयोग में कुछ सेवानिवृत्त अधिकारी पुर्नानियुक्त किये गये हैं;

(ख) यदि हां, तो उनकी संख्या कितनी है और वे किन पदों पर कार्य कर रहे हैं;

(ग) वे इन पदों पर कब से कार्य कर रहे हैं और वे कब तक सेवा में रहेंगे;

(घ) उन्हें पुर्नानियुक्त किये जाने के क्या कारण हैं;

(ङ) इन पदों पर नियमित नियुक्तियां करने के लिये सरकार का क्या कार्यवाही करने का विचार है; और

(च) इस आशय का निर्णय कब तक किये जाने की संभावना है?

विधि मंत्रालय में राज्य मंत्री (श्री चे० रा० पट्टाभिरामन्) : (क) जी हां।

(ख) और (ग). पुर्नानियोजित आफिसरों की संख्या धारित पद

(i) एक निर्वाचन उपायुक्त

13-11-1964 से लेकर 3-11-1965 तक की कालावधि के लिए पुर्नानियोजित किया गया। पुर्नानियोजन की वृद्धि 4-11-1965 से 31-3-1967 तक की अपर कालावधि के लिए मंजूर की गई।

(ii) एक चपरासी

9-6-1965 से, एक वर्ष की कालावधि या उतने समय में से जब तक

परिसीमन कार्य समाप्त हो, जो भी पूर्वतर हो, उसके लिये चपरासी के रूप में पुर्ननियोजित किया गया।

(घ) इन आफिसरों को लोक सेवा और प्रशासनिक सुविधा के हित में पुनर्नियोजित किया गया है।

(ङ) और (च). निर्वाचन उपायुक्त का पद अस्थायी आधार पर 11-9-1967 तक की कालावधि के लिए मंजूरीकृत है।

(i) किन्तु इस पद के वर्तमान धारक का पुर्ननियोजन 31-3-1967 तक की कालावधि के लिए होने के कारण, इस पद पर नियमित नियुक्ति करने के प्रश्न को उस तारीख के पहले लिए जाने की संभावना है।

(ii) चपरासी के पद पर पुर्ननियोजन के सम्बन्ध में यह कहना है कि नियुक्ति परिसीमन कार्य के लिए निर्मित अस्थायी पद पर की गयी है। चूंकि परिसीमन कार्य अप्रैल, 1966 के अन्त तक समाप्त हो जायगा, अतः चपरासी के पद पर नियमित नियुक्ति करने का प्रश्न ही नहीं उठता।

Irrigation Schemes in U.P.

1745. Shri Ram Harkh Yadav: Will the Minister of **Food, Agriculture, Community Development and Co-operation** be pleased to state:

(a) whether the U. P. Government have asked for a loan of over 15 crores for energising the tub-wells and implementing minor irrigation schemes; and

(b) if so, Government's reaction thereto?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). Government of Uttar Pradesh has requested for funds for energising the tubewells and implementing minor irrigation schemes during the current financial year 1965-66. The position in respect of these schemes is indicated below:—

1. *Energisation of Tubewells*:

Besides the normal scheme for the year 1965-66 already approved for Rs. 400 lakhs for Rural Electrification, including energisation of pumpsets, a scheme costing Rs. 460 lakhs for energising 800 tubewells and 2400 open wells for increasing agricultural production in the Uttar Pradesh State during 1965-66 was received from the Uttar Pradesh State Electricity Board. Considering the merits of the scheme, an outlay of Rs. 100 lakh was allocated to the State Govt. during 1965-66. Subsequently, the State Govt. approached the Centre for additional Central assistance amounting to Rs. 525 lakhs. On the basis of availability of funds, additional allocations amounting to Rs. 125 lakhs have been made to the State, thereby making the total allotment of funds to Rs. 225 lakhs during the year 1965-66.

2. *Minor Irrigation Schemes*:

During the current financial year 1965-66, Government of India agreed to an outlay of Rs. 1511 lakhs for minor irrigation schemes in the Uttar Pradesh State. Subsequently, the State Govt. requested the Centre for additional funds amounting to Rs. 400 lakhs Considering the techno-economic feasibility and availability of funds additional allocations amounting to Rs. 90 lakhs and Rs. 150 lakhs were made to the State Govt. in May and September, 1965. respectively. Thus the total amount allocated to the State Govt. is Rs. 1,751 lakhs.